

FORM B
PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

**FOR THE ATTENTION OF THE STAKEHOLDERS OF SATKAR AIR
CARGO SERVICES PRIVATE LIMITED**

Sl. No.	Particulars	Details
1.	Name of Corporate Debtor	SATKAR AIR CARGO SERVICES PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	07-03-2011
3.	Authority under which corporate debtor is incorporated/ Registered	Registrar of Companies, Delhi
4.	Corporate Identity Number/ Limited Liability Identity Number of Corporate Debtor	U63000DL2011PTC215344
5.	Address of the Registered Office and Principal Office (If any) of Corporate Debtor	B-72, 2nd Floor, Rohit House, Vishwakarma Colony, Tughlakabad, M.B.Road, New Delhi- 110044
6.	Date of Closure of Insolvency Resolution Process	24-10-2019
7.	Liquidation Commencement Date of Corporate Debtor	03-12-2019 (In this order Mr. Mukesh Kumar Gupta was appointed as the Liquidator) (Vide order dated 3-1-2020, the undersigned was appointed as Liquidator who made CA No. 1131/2020 before the Hon'ble Bench which was disposed on 11-2-2020 and the order was received by the undersigned on 19-2-2020)
8.	Name & Registration No. of the Insolvency Professional acting as Liquidator	MADHU JUNEJA IBBI/IPA-001/IP-P00044/2017-18/10118
9.	Address & Email of the Liquidator as Registered with the Board	4704, Ashoka Enclave, Plot No. 8A, Sector-11, Dwarka, New Delhi- 110075 (India) Email: madhujun94@gmail.com
10.	Address & Email to be used for Correspondence with the Liquidator	4704, Ashoka Enclave, Plot No. 8A, Sector-11, Dwarka, New Delhi- 110075 (India) Email: madhujun94@gmail.com
11.	Last date for Submission of Claims	20-03-2020

Notice is hereby given that the Hon'ble National Company Law Tribunal (Principal Bench) has ordered the commencement of liquidation of the Satkar Air Cargo Services Private Limited on 03-12-2019.

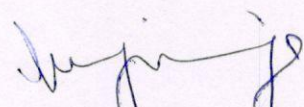
The stakeholders of Satkar Air Cargo Services Private Limited are hereby called upon to submit a proof of their claims, on or before 20-03-2020, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date: 19-02-2020

Place: New Delhi


(MADHU JUNEJA)